



DIVISION BENCH
COURT - II

P-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/920(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH JUNE, 2022, 10:30 A.M

IN THE MATTER OF	DEVIKRIPA TRADING PRIVATE LIMITED VS SALASAR EXIM LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For Liquidator : Mr. Shaunak Mitra, Adv.
Mr. Niraj Kumar Shukia, Adv.

For Corporate Debtor : Mr. Rohit Kumar Keshri, Adv.

ORDER

1. Ld. Counsel on both sides present.
2. Upon specific instructions, Ld. Counsel for the petitioner seeks leave to withdraw the present petition with liberty to file fresh petition. Recording these submissions, CP(IB)/920(KB)2020 is dismissed as withdrawn. Liberty is granted to the Operation Creditor represented by the Liquidator to file fresh petition after obtaining prior approval of this Adjudicating Authority as required in terms of the proviso to sub-section (5) of section 33 of the IBC Code, 2016.
3. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.